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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1522/2020

RUKSHAD DARUVALA ..... Petitioner

Versus

UNION OF INDIA & ANR. .... Respondents

+ W.P.(C) 1524/2020

UDAYAN SEN ..... Petitioner

Versus

UNION OF INDIA & ANR ..... Respondents

+ W.P.(C) 1525/2020

SHRENIK BAID ..... Petitioner

Versus

UNION OF INDIA AND ANR ..... Respondents

**Present:-** Mr.Kapil Sibal, Sr.Adv. with Ms.Aayushi Sharma,  
Mr.Koshy John, Adv. for the petitioner in W.P.(C)  
1522/2020 and 1524/2020.

Mr.Arun Kathpalia, Sr.Adv. with Ms.Misha Rohatgi  
Mohta, Adv. for the petitioner in W.P.(C)  
No.1525/2020.

Mr.Chetan Sharma, ASG with Mr.Kirtiman Singh,  
CGSC, Mr.Rohan Anand, Mr.Anish Roy, Adv. for  
UOI.

**CORAM:  
HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PRATEEK JALAN**

**ORDER  
18.08.2020**

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Proceedings in the matter have been conducted through video conferencing.

**C.M.No.19364/2020 (exemptions) in W.P.(C) No.1522/2020  
C.M.No.19358/2020 (exemptions) in W.P.(C) No.1524/2020  
C.M.No.19403/2020 (exemptions) in W.P.(C) No.1525/2020**

For the reasons stated in the applications and in view of the present prevailing situation, the present applications are allowed. However, the applicants are directed to file duly signed and affirmed affidavits within a period of one week from the date of resumption of regular functioning of the Court.

The application is disposed of.

**C.M.No.19363/2020 (amendment) in W.P.(C) No.1522/2020  
C.M.No.19357/2020 (amendment) in W.P.(C) No.1524/2020  
C.M.No.19402/2020 (amendment) in W.P.(C) No.1525/2020**

Issue notice to the respondents. Mr. Kirtiman Singh, the learned CGSC accepts notice for the respondents.

Having heard the learned counsel for the parties and looking to the facts and circumstances of the case and also looking to the nature of the amendments as prayed for, the amendments are allowed as these amendments shall facilitate this Court in arriving at a proper conclusion with regard to the dispute between the parties.

The applications are allowed and disposed of.

**W.P.(C) No.1522/2020 & C.M.No.17186/2020 (directions)**  
**W.P.(C) No.1524/2020 & C.M.No.17184/2020 (directions)**  
**W.P.(C) No.1525/2020 & C.M.No.17182/2020 (directions)**

At the request of learned counsel appearing for the parties, list this matter under the category 'for hearing' on 28<sup>th</sup> August, 2020.

In the meanwhile, the pleadings be completed by the parties.

Interim protection granted earlier by this Court vide order dated 26<sup>th</sup> June, 2020 shall continue to operate during the pendency of the writ petition.

**CHIEF JUSTICE**

**PRATEEK JALAN, J**

**AUGUST 18, 2020**  
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